

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF NCR RAIL INFRASTRUCTURE LIMITED (FORMERLY KNOWN AS 'ARSHIYA RAIL INFRASTRUCTURE LIMITED')

RELEVANT PARTICULARS		
1.	Name of corporate debtor	NCR Rail Infrastructure Limited (Formerly known as 'Arshiya Rail Infrastructure Limited')
2.	Date of incorporation of corporate debtor	07 th April 2008
3.	Authority under which corporate debtor is incorporated / registered	ROC Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U93000MH2008PLC180907
5.	Address of the registered office and principal office (if any) of corporate debtor	205 & 206 (Part), 2nd Floor, Ceejay House, F-Block, Shiv Sagar Estate, Dr. Annie Besant Road, Worli, Mumbai City, Mumbai, Maharashtra, India, 400018
6.	Insolvency commencement date in respect of corporate debtor	07 th March 2024
7.	Estimated date of closure of insolvency resolution process	03 rd September 2024
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Bhuvan Madan IBBI Registration No. IBBI/IPA-001/IP-P01004/2017-18/11655
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Registered Address: A-103 Ashok Vihar Phase-3 (Behind Laxmi Bai College), New Delhi 110052 Email id: madan.bhuvan@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: PricewaterhouseCoopers Private Limited Plot-Y-14, Block EP, Sector V, Salt Lake, Kolkata – 700091, India Email id: cirp.ncrrail@gmail.com
11.	Last date for submission of claims	21 st March 2024
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/en/home/downloads Physical Address: Not applicable

Notice is hereby given that the National Company Law Tribunal, Mumbai bench has ordered the commencement of a corporate insolvency resolution process of the **NCR Rail Infrastructure Limited** on **07th March 2024**.

The creditors of **NCR Rail Infrastructure Limited**, are hereby called upon to submit their claims with proof on or before **21st March 2024** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.



Bhuvan Madan

Interim Resolution Professional of **NCR Rail Infrastructure Limited**

IBBI Registration No. IBBI/IPA-001/IP-P01004/2017-18/11655

AFA: AA1/11655/02/241224/106721 valid upto: 24/12/2024

Corresponding address: CGH 212, DLF Capital Green,
Moti Nagar Delhi-110015

Email ID for communication: cirp.ncrrail@gmail.com

Place: New Delhi

Date: 09 March 2024